

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.197 of 2001

New Delhi, this the 25th day of January, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL) (2)

Jugal Prasad S/o Shri Satyadev Prasad
R/o 541, Krishna Nagar,
Ghaziabad(U.P.)

-APPLICANT

(By Advocate: Shri Gyaneshwar, proxy for Sh.U.Srivastava)

Versus

Union of India, through

1. The Director General Health Services(DGHS)
Nirman Bhawan, Govt. of India
New Delhi
2. The Principal Director of Audit
Northern Railway, Baroda House
New Delhi
3. The Senior Audit Officer(G)
Northern Railway, Baroda House
New Delhi

-RESPONDENTS

O R D E R(ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The applicant has filed this OA seeking the following reliefs:

"(a) Direct the respondents to consider and finalise the case of the applicant for medical reimbursement after granting the relaxations in accordance with the relevant rules and instructions on the subject namely vide respondents order No.Dy.No. 315/99-MG-II dated 7.6.99, within some stipulated period.

(b) To allow the O.A. of the applicant with all other consequential benefits and cost."

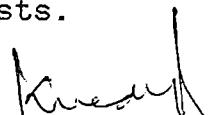
2. Before the present O.A., the applicant had earlier filed an O.A. 1458/2000 which was disposed of vide order dated 22.9.2000, whereby the respondents were directed to communicate to the applicant the order issued by respondent no.1 on applicant's appeal within a period of one month from the date of receipt of a copy of the

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order. In compliance with the same, respondent no.2 had issued a communication dated 31.10.2000. But from the perusal of this communication, I find that respondent no.2 had simply sent a correspondence to the applicant made between respondent no.1 (Ministry of Health and Family Welfare) and themselves in the matter. It is also noticed that respondent no.2 had not specifically rejected or accepted the claim of the applicant.

3. Under the circumstances, I dispose of this O.A. with a direction to respondent no.1 that it shall pass a speaking order rejecting or accepting the claim of the applicant, within a period of one month from the date of receipt of a copy of this order. No costs.


(KULDIP SINGH)
MEMBER(JUDL)

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